

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-217**  
**IB-2649(ND)/2019**

**IN THE MATTER OF:**

Maxwell.

Vs.

ASP Sealing Products Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 28.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SUMITA PURKAYASTHA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC

:Mr. Sanjeev Sagar, Mr. AK Vadhera, Mr. Rishi Vadhera,  
Advocates

For the Respondent/CD

: Mr. Aditya Nayyar, Advocate


For the Intervener

:

**ORDER**

Counsels for both sides are present. The Counsel for the Corporate Debtor submitted that he is in the process of filing reply in the Registry and a hard copy of which is circulated to the Counsel for the Operational Creditor. The Counsel for the Operational Creditor is directed to file Rejoinder within a week's time. The matter is posted for further hearing.

List on 16.3.2020.

  
**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit